

CAD - 3308

REF : IFCAL/MECH/COR-1/1767

Dt. 26.3.2022

Corrigendum-1 to Tender Notice No. IFCAL/MECH/1655 dtd. 05.3.2022

Name of the work :Repair and maintenance of crane rail track & crane gantry girder

Extension date of downloading of tender : From 29.3.2022 to 07.4.2022

Extension of last date of receipt of tender : 08.4.2022 upto 4 P.M

For details please log on to any of our websites www.ifcal.nic.in or www.idcorissa.com

Sd/-
MANAGING DIRECTOR

OIPR No - 04059/11/0077/21-22

MRS. JAYANTHI DAMODAR SUVARNA, a member of the POISAR SUYOG Co-Operative Housing Society Limited, having address at Samata Nagar, Kandivali East, Mumbai - 400101, and holding Flat No.640, in building No.32 of the society, died on 30/03/2017, without making any nomination. Mr. Ravindra Damodar Suvarna, Mr. Navin Damodar Suvarna, Mr. Nareish Damodar Suvarna & Mr. Yashish Damodar Suvarna have made an application for transfer of the shares of the deceased member to their joint names.

The Society hereby invites claims or objections from the heir/s or other claimants/objectors to the transfer of the said shares and interest of the deceased member in the capital/property of the society within a period of 15 days from the publication of this notice, with copies of such documents and other proofs in support of such claims/objections. If no claims/objectors are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital/property of the society in such manner as is provided under the bye-laws of the society. The claims/objectors, if any, received by the society shall be dealt with in the manner provided under the bye-laws of the society. A copy of the bye-laws of the society is available for inspection by the claimants/ objectors, in the office of the society from the date of publication of the notice till the date of expiry of its period.

Date : 29.03.2022
Place : Mumbai

for and on behalf of POISAR SUYOG CHS Ltd.
Sd/
Hon. Secretary

Public Notice

Lost and found

It is notified for the information that my house registration documents has been lost. The complaint has been lodged at Khed Police station, Tal.-Khed, Dist.-Ratnagiri.

If anyone Finds these documents should bring them to me.

Sign/-
Rajags Jagannath More
Salai Palace, Khonde,
Tal. Khed, Dist. Ratnagiri.

ROSSELL INDIA LIMITED
CIN: L01132WB1994PLC063513
Registered Office: Undal Towers, Block 'B', 4th Floor
21/1A/3, Darga Road, Kolkata - 700 017, Phone : 033 4061 6069
Website: www.rossellindia.com, e-mail : corporate@rosselltea.com

NOTICE OF THE EXTRAORDINARY GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that the Extraordinary General Meeting (EGM) of the Members of Rosell India Limited (the Company) will be held on Thursday, 21st April, 2022 at 4:00 P.M. (IST) through Video Conference (VC) / Other Audio Visual Means (OAVM) facility without physical presence of Members at a common venue, in compliance with the General Circular No. 20/2021 of dated 8th December, 2021 read with General Circular No. 14/2020 of dated 8th April, 2020 and General Circular No. 17/2020 of dated 13th April, 2020 issued by the Ministry of Corporate Affairs (MCA) (collectively referred as MCA Circulars) in this regard.

In terms of the MCA Circulars, the Company has completed the dispatch of the notice of the EGM on Monday, 28th March, 2022 through electronic mode only to those Members, whose e-mail ID is registered with the Company/ Registrar and Share Transfer Agent (RTA) or Depository Participant(s). Members may kindly note that the requirement of sending physical copies of the EGM Notice has been dispensed in accordance with the aforesaid MCA Circulars.

The aforesaid Notice is also available at the website of the Company at www.rossellindia.com and the website of the Stock Exchanges i.e. www.bseindia.com and www.nseindia.com as well as the website of the National Securities Depository Limited (NSDL), namely, <http://www.evoting.nsdl.com>.

Instruction for Remote E-voting and E-voting during the EGM

Pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, MCA Circulars and Secretarial Standard on General Meeting (SS-2) issued by the Institute of the Company Secretaries of India (ICSI), the Members are provided with the facility to cast their votes on all resolutions set forth in the Notice of the EGM using electronic voting system (Remote e-Voting), provided by NSDL.

The Remote e-Voting period commences on Monday, 18th April, 2022 9:00 a.m. (IST) and ends on Wednesday, 20th April, 2022 5:00 p.m. (IST). During this period, Members holding shares either in physical form or in dematerialized form as on Thursday, 14th April, 2022 i.e. the cut-off date, may cast their votes electronically. The e-Voting module shall be disabled by NSDL for voting thereafter. Those Members, who will be present in the EGM through VC / OAVM facility and have not cast their votes on the Resolutions through Remote e-Voting and are otherwise not barred from doing so, shall be eligible to vote through e-Voting system during the EGM. The Members who have cast their votes by Remote e-Voting prior to the EGM may also attend/participate in the EGM through VC / OAVM facility but shall not be entitled to cast their votes again. Detailed procedure for Remote e-Voting / e-Voting is provided in the Notice of the EGM.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-Voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on Toll Free No. - 1800-1020-990 and 1800 22 4403 or send a request to Ms. Pallavi Mhatre, Managers, NSDL, at evoting@nsdl.co.in.

Members holding shares in physical mode who have not yet registered/updated their mail IDs, are requested to update the same by emailing the scanned copies of Signed request letter mentioning name, address, folio no., mobile no., and e-mail ID of Member, along with scanned copy of share certificate (Front and back), Self-attested copy of PAN and Aadhaar Card at - rtat@cbmls.com / ranar@cbmls.com / corporate@rosselltea.com. Members holding shares in dematerialized mode are requested to register/update their e-mail ID with the relevant Depository Participants with whom they maintain their Demat Accounts.

For Rosell India Limited
N K Khurana
Director (Finance) and Company Secretary

Date : 29.03.2022
Place : Kolkata

Public Notice

My client Mrs Swara Rahul Bhale Rao has decided to purchase the residential premises bearing no 3 at Guru Chhaya Co-op Housing Society Ltd, Plot no 47, Gandhinagar Manpada Road, Dombivili (E) Thane from Mr Mandar Vishwanath Ogale who is now the sole ownership holder of the said flat due to the demise of his mother Subhda Vishwanath Ogale who was the co-owner of said premises bearing share certificate no 2.

Any one who has any claim or interest in the said residential premises are hereby required to forthwith intimate the same in writing to under mentioned Advocate at his office situated at 1st Floor, Bhagyodhya Bldg, below Khardikar Classes Ramnagar, Dombivali East 421204, Within 15 days of the publication hereof, failing which all such claims of interest will be deemed to have been waived and/or surrendered and / or relinquished and in future no claim whatsoever on the said premises will be entertained.

Sd/-
Mrs. Smita D Sansare - Advocate
Place: Mumbai Date: 29/03/2022

सार्वजनिक न्यास नोंदी कार्यलय,
बृहन्मुंबई विभाग, मुंबई
धर्मादाय आयुक्त भवन
१रा मजला, सारसमिरा हिल्डिंग,
सारसमिरा रोड, वरळी, मुंबई - ३०
दूरध्वनी क्रमांक : २४९३५४३४, २४९३५४९०,
फॅक्स : २४९०६४२०

Public Trusts Registration Office,
Greater Mumbai Region, Mumbai
Dharmaday Ayukta Bhavan,
First Floor, Sasmira Building,
Sasmira Road, Worli, Mumbai - 30
Tel. No. : 24135434, 24935490,
Fax No. : 24976420

चौकशीची नोटीस
फेरकार अहवाल / अर्ज क्रमांक : ACC/11/466/2022
सार्वजनिक न्यासाचे नाव व नोंदी क्रमांक : Goral Mahatma Education Society
F-33636 (मुंबई)
अर्जदार : Mr. Raveendran S.

अर्जदार Mr. Ravindran S. यांनी या कार्यलयीय बद्दल अर्ज क्र. ACC/11/466/2022 अन्वये संस्थेची नोंदीची रद्द करण्याकरिता अर्ज केलेला आहे, त्याअनुषंगाने सहाय्यक धर्मादाय आयुक्त - २, बृहन्मुंबई विभाग, मुंबई हे वर मसुद केलेल्या फेरकार अहवाल / अर्ज यासंबंधी मुंबई सार्वजनिक विश्वस्त व्यवस्था अधिनियम, १९५० चे कलम २२ (३) (A) अन्वये खालील मुद्यांवर चौकशी करणार आहेत.
१. न्यासाची नोंदीची रद्द करण्यासंबंधी कोणत्या मागील आदेश आहेत काय ?
सदरव्या चौकशी प्रकरणांमध्ये कोणत्या काही हरकत घ्यावयाची असेल असा पुरावा देण्या असेल त्यांनी त्याची लेखी कैफियत ही नोटीस प्रसिद्ध झाल्या ताखेपासून तीस दिवसांचे आत या कार्यलयाचे वरील पर्यावर फिक्केल अशीरतीने पाडववी. त्यानंतर आलेल्या कैफियतीचा विचार केला जाणार नाही. तसेच मुदतीत कैफियत न आल्यास कोणत्या काही सांगायचे नाही असे समजून चौकशी पुरी केली जाईल व अर्जाचे निकालबाबत योग्य ते आदेश दिले जातील.

सदरची नोटीस माझे सहोनिशी २५ मार्च २०२२ रोजी दिली. राही / -
अधिकृत
सार्वजनिक न्यास नोंदी कार्यलय
बृहन्मुंबई विभाग, मुंबई

ASHOK SAHAKARI BANK LTD,AHMEDNAGAR
MARKET YARD,KOTHI ROAD,AHMEDNAGAR.414001

POSSESSION NOTICE
(For Immovable Property)

Whereas Mr Yuvraj Madhavrao Rokade, the undersigned being the authorized officer of the Ashok Sahakari Bank Ltd.Head Office Ahmednagar under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (second) Act,2002 and in the exercise of the powers conferred under section 13(12) read with rule 8 & 9 of the security interest (Enforcement) Rules 2002 issued a demand Notice dated 13/04/2016 calling upon the Borrower M/s.Surya Impex to repay the amount mentioned in the notice being Rs 1,30,39,906/- (In Word Rs.One Core Thirty Lac Thirty Nine Thousand Nine Hundred Six Only) + Interest with 60 days from the date of receipt of the said notice.

The Borrowers and Guarantors having failed to repay the amount ,notice in hereby given to the Borrowers Guarantors and public in general that the undersigned had taken Actual possession of the property described herein below in exercise of power conferred on him under Section 13 (4) of the said Act read with rule 8 & 9 of the said Rules on this date 25/03/2022

The Borrower, Guarantors in particular and the public in general in hereby cautioned not to deal with the property and any dealing with the dealing with the property will be subject of the charge of the Ashok Sahakari Bank Ltd Ahmednagar for an Amount of Rs 1,30,39,906/- (In Word Rs.One Core Thirty Lac Thirty Nine Thousand Nine Hundred Six Only) and interest there on from 01/04/2016.

DESCRIPTION OF THE IMMOVABLE PROPERTY

1)Unit No. 247 & 248 , 2nd Floor, Reliance Industrial Estate, Near Vitthalwadi Station,Ulhasnagar.1278sq.ft (Carpet + Loft)
2)Unit No. A - 203, 2nd Floor, Reliance Industrial Estate, Near Vitthalwadi Station,Ulhasnagar.650 sq.ft (Carpet + Loft)

Sd/-
AUTHORISED OFFICER
ASHOK SAHAKARI BANK

Date :- 25/03/2022
Place :- Ulhasnagar

Public Notice

NOTICE is hereby given that one of our clients MR. MAZHER ZOEB MOGUL NOMINEE BY LATE MS. ZULEIKHA T YEBJEE MOGUL (ZULEKHA T YEBJEE MOGUL AS PER D.C) (PAN NO. ACOPM7366M) DIED ON 20/11/2021 FOR THE FLAT AT DUDHWALA AQUAPEARL BUILDING NO.2, WING A, FLAT NO. 604, 6TH FLOOR, 258 STREET COMPOUND BELLASIA ROAD, MUMBAI - 400 008 OF APX 450 SQ. FOOT CARPET AREA, 507 SQ. FT. AS PER THE REGISTERED AGREEMENT DATED 20/5/2009 BBE-3/4158/45/2009 FOR transferring the aforesaid flat by the Builder in the name of Mazher Zoeb Mogul the nephew of the Late MS. Zuleikha T yebjee Mogul as per the nomination made has instructed us to give this notice for no objection by any person/persons.

All Persons having any objection, claim, right, title, Share and/or interest against any person and/or persons in respect of the aforesaid flat or any part or portion thereof whether by way of any will, gift, covenant, mortgage, encumbrance, lien, charge, trust, inheritance, succession, or family arrangement, settlement, Decree or order of any court of law, his pendens, whatsoever of otherwise howsoever are hereby requested to inform the same in writing along with supporting original documents to the undersigned office or sfasadikot77@yahoo.co.in, within a period of 15 days from the date of publication of this notice, failing which the claim or claims, if any such person or persons shall be considered to have been waived and/or abandoned.

SCHEDULE ABOVE REFERRED TO:
Flat premises at Dudhwala Aquapearl, Building No. 2 Wing A, Flat No. 604, 6th Floor, 258 Street Compound Bellasia Road, Mumbai - 400 008 of apx 450 sq. foot carpet area 507 sq. ft. C. S. No. 226, of Byculla Division, situate at 258, Retreat Compound, Bellasia Road, Mumbai -400 008.

ADV. MS. S. F. SADIKOT
9821244185
Sd/-
Date: 29th March 2022

FORM G
INVITATION FOR EXPRESSION OF INTEREST
(Under Regulation 36A (1) of the Insolvency and Bankruptcy
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS

1	Name of the Corporate Debtor	Hindustan Small Tools Private Limited
2	Date of incorporation of corporate debtor	13.08.1955
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata, West Bengal
4	Corporate identity number / limited liability identification number of corporate debtor	U22219WB1955PTC022547
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 30 Chowringhee Road, Kolkata, West Bengal-700016
6	Insolvency commencement date of the corporate debtor	14.01.2022
7	Date of invitation of expression of interest	29.03.2022
8	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	The eligibility criteria is mentioned in the detailed Expression of interest process document, a copy of which can be sought by email to cirp.hstpl@gmail.com
9	Norms of inseligibility applicable under section 29 are available at:	Available at the website of IBBI (https://ibbi.gov.in/legal-framework/) or Request by email to cirp.hstpl@gmail.com
10	Last date for receipt of expression of interest	14.04.2022 by 5 PM IST
11	Date of issue of provisional list of prospective resolution applicants	24.04.2022
12	Last date for submission of objections to provisional list	29.04.2022
13	Date of issue of final list of prospective resolution applicants	08.05.2022
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29.04.2022
15	Manner of obtaining request for resolution plan, evaluation matrix, information memorandum and further information	Will be shared in electronic form with the eligible prospective resolution applicants
16	Last date for submission of resolution plans	29.05.2022 by 5 PM IST
17	Manner of submitting resolution plans to resolution professional	In a sealed envelope by post/hand as well as Digital Copy in a pen drive to the Resolution Professional
18	Estimated date for submission of resolution plan to the Adjudicating Authority for approval	08.06.2022 by 5 PM IST
19	Name and registration number of the resolution professional	Kuldeep Verma, Resolution Professional IBBI/PA-001/IP-P00014/2016-17/10038
20	Name, Address and e-mail of the resolution professional, as registered with the Board	Kuldeep Verma 46 B.B Ganguly Street, 5th Floor, Room No.-501 Kolkata - 700012. Email: kuverma@gmail.com
21	Address and email to be used for correspondence with the Resolution Professional	Kuldeep Verma 46 B.B Ganguly Street, 5th Floor, Room No.-501 Kolkata - 700012. Email: cirp.hstpl@gmail.com
22	Further Details are available at or with	Other details can be sought by email to cirp.hstpl@gmail.com
23	Date of publication of Form G	29 March 2022

Kuldeep Verma (Resolution Professional)
Registration No. : IBBI/PA-001/IP-P00014/2016-17/10038
Registered Address at email with IBBI:
46 B.B Ganguly Street, 5th Floor, Room No.-501 Kolkata - 700012
Email: kuverma@gmail.com
For Hindustan Small Tools Private Limited
Date and Place: 29 March 2022, Kolkata

MAHAGENCO
Maharashtra State Power Generation Co. Ltd.

Following Tenders are published on <https://eprocurement.mahagenco.in>

Sr. No.	E-Tender No.	Subject	EMD/Estimated Value
1	210MW/CHP/ T-977/ RFX- 3000027093	Supply of Crushing Elements for Impacter Crusher in CHP Augmentation Plant-210 MW TPS KORADI.	Rs.26664/- Rs.2316400/-
2	660MW/AHP /T-978/ RFX- 3000027082	Work of provision for dosing of Ammonia gas to ESP inlet duct by providing various sizes of S.S. Piping and Spray nozzles for reduction in Stack emission at Ash Handling Plant, KTPS, 3x660MW Units	Rs.41366/- Rs.3786600/-
3	210MW/CIVIL /T-979/ RFX- 3000027008	Providing and applying water proofing treatment by APP (Atactic Polypropylene) to buildings at KTPS Colony Koradi	Rs. 35289.13/- Rs.3178913.98/-
4	210MW/WTP/ T-980/ RFX- 3000027098	Providing & applying of Epoxy coating to outer surface of DM Storage Tanks (02 Nos.) at WTP-II, KTPS, Koradi	Rs. 11288/- Rs.778750/-
5	660MW/EMT/ T-981/ RFX- 3000027074	Procurement of spares for Generator IPBD at 3X660MW KTPS Koradi	Rs. 13805/- Rs.1030500/-

VENDORS ARE REQUESTED TO REGISTER THEIR FIRMS FOR e-TENDERING.
FOR MORE DETAILS LOG ON TO WEBSITE. <https://eprocurement.mahagenco.in>
FOR ANY QUERIES CONTACT: EXECUTIVE ENGINEER (PURCHASE), KTPS, KORADI, NAGPUR.MOBILE NO.: +91-8411957697,
E-MAIL ID: eeppurchasekoradi@mahagenco.in

-----Sd/-----
CHIEF ENGINEER (O&M)
MAHAGENCO, KTPS, KORADI.

PUBLIC NOTICE - LOSS OF DOCUMENTS

Notice is hereby given that the share certificates of M/s Finolex Industries Limited, has been lost/misplaced/destroyed and the advertisers has applied to the Company for the issue of duplicate share certificates in lieu thereof. Any person(s) who has /have claim(s) on the said shares should lodge such claim(s) who has/have Company's Registrars and Transfer Agent X viz Kfin Technologies Pvt. Limited , Karvy Selenium Tower B, Plot number 31 & 32, Financial District Ganchibowli, Hyderabad 500 032 within 15 days from the date of this notice failing which the Company will proceed to issue duplicate said shares.

NAME OF SHAREHOLDER	FOLIO NO.	CERT. NOS.	DISTINCTIVE NOS.	NO. OF SHARES
Suresh Ishwardas Manghwani	S0012737	5117250	609009666 to 609010165	500
Anil Ishwardas Manghwani	A0009740	5117223	608993266 to 608993765	500
Anil Ishwardas Manghwani	A0056659	5117225	608994266 to 608994515	250
Date : 29/03/2022.				Place :Ulhasnagar

Public Notice

My client Mrs. Rakam Kanwar C. Dewal and Mrs. Dimpal Kanwar Praveensingh Dewal intend to purchase Flat No. 23 A/2, 2nd Floor, Gold Coin CHS Ltd., Tardeo Road, Mumbai 400 034 from Mr. Amish N. Pathak, Mr. Jay N. Pathak, Dr. Kunjilata M. Bhatt and Mr Dinesh K. Bhatt.

My client is informed that the said Property is not mortgaged with any Bank / Financial Institution or any third party.

All persons having any claim against or in respect of the said property or any part thereof by way of sale, exchange, gift, mortgage, charge, lien, lease, tenancy, family agreement, bequest, trust, maintenance, inheritance, possession, licence, easement, attachment, injunction or under any decree, order or award passed by any court of law or otherwise howsoever are requested to make the same known in writing along with supporting documents to the undersigned with a period of 15 days from the date of publication hereof, failing which the claim of such person/s will be deemed to have been waived and/or abandoned.

SCHEDULE ABOVE REFERRED TO

Five fully paid up shares of Rs.50/- (Rupees Fifty Only) each in the authorised share capital at The Gold Coin Coop. Housing Society Ltd., bearing Nos 51 to 55 held under Share Certificate No. 11 incidental to holding of shares the right to use and occupy the Flat No. 23 A/2 2nd floor, The Gold Coin CHS Ltd. situated at Tardeo, Mumbai 400034.

S.V. Dixshit,
Advocate
Office No. 41, 4th Floor, Tardeo A.C. Market, Tardeo, Mumbai 400 034.

NOTICE

Notice is hereby given that certificates for ACC LTD. Shares Certificate No.: 2014054, Distinctive Nos.: 18722811 to 18722860, No. of Shares: 50 under Folio No.: A34541 of ACC Limited standing in the name(s) of Aramity Dara Amin & Firuza Noshir Kasad has/have been lost or misplaced and the undersigned has/have applied to the Company to issue duplicate certificate(s) for the said shares.

Any person(s) in possession of the said share certificates or having any claim(s) the said shares should notify to and lodge such claim(s) with the Share Department of the Company at Cement House, 121, Maharashtra Karve Road, Mumbai - 400 020, within 21 days from the date of publication of this Notice or after which period no claims will be entertained and the Company will proceed to issue duplicate share certificates.

Aramity Dara Amin
Firuza Noshir Kasad
20, Station Terrace,
Nashur Bharucha Marg
Mumbai 400 007

Place : Mumbai Date: 29/3/2022

PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT
FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

VEGETABLE PRODUCTS LIMITED

Corporate Identification Number: L01122WB1953PLC021090;
Registered Office: Subol Dutt Building 13, 6th Floor, Brabourne Road, Kolkata - 700001, West Bengal, India;
Contact Details : 093 22166677, Email Address: vp1953@yahoo.com

This Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement ('Advertisement') is being issued by CapitalSquare Advisors Private Limited ('Manager'), for and on behalf of Yatin Gupta ('Acquirer 1'), Sheetal Mandar Bhale Rao ('Acquirer 2'), and Wardwari Solutions India Private Limited ('Acquirer 3') pursuant to the provisions of Regulation 18 (7) of the Securities Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ('SEBI (SAST) Regulations'), in respect of the Offer for acquisition of up to 3,93,14,240 (Three Crores Ninety-Three Lakhs Fourteen Thousand Two Hundred and Forty) fully paid-up equity shares of face value of Rs.1.00/- (Rupees One Only) each ('Equity Shares'), representing 36.00% (Thirty-Six Percent) of the Voting Share Capital of Vegetable Products Limited ('VPL' or 'Target Company'), at a price of Rs.5.00/- (Rupees Five Only) per Equity Share ('Offer Price') payable in cash ('Offer').

This Advertisement is to be read in conjunction with the a) Public Announcement dated Saturday, February 05, 2022 ('PA'), (b) Detailed Public Statement dated Tuesday, February 08, 2022 which was published on Wednesday, February 09, 2022 in the newspapers, namely being, Business Standard (English and Hindi Daily (All Editions), Navshakti (Marathi Daily) (All Edition), and Arthik Lipi (Bengali) (Kolkata Edition) ('Newspapers') ('DPS'), (c) Draft Letter of Offer dated Friday, February 11, 2022 ('DLoF') and (d) Letter of Offer dated Thursday, March 17, 2022, along with the Form of Acceptance-cum Acknowledgement of the Offer (a) Dispatch confirmation advertisement dated Monday, March 28, 2022, which is published in the Newspapers on Tuesday, March 29, 2022 ('Dispatch Confirmation Advertisement') (the PA, DPS, DLoF, LoF, and the Dispatch Confirmation Advertisement are hereinafter referred to as the 'Offer Documents'). This Advertisement is being published in the Newspapers.

- Offer Price:** The Offer Price of Rs.5.00/- (Rupees Five Only) payable in cash. There has been no revision in the Offer Price. For further details relating to the Offer Price, please refer to the Paragraph 6.1 beginning on page 25 of the LoF.
- Recommendations of the Committee of Independent Directors of the Target Company (IDC):** The Committee of IDC have opined that the Offer Price of Rs.5.00/- (Rupees Five Only) is fair and reasonable in accordance with the provisions of SEBI (SAST) Regulations, which was approved on Saturday, March 26, 2022, and published on Monday, March 28, 2022, in the Newspapers.
- This Offer is not a competing offer.
- The LoF has been dispatched to the Public Shareholders of the Target Company whose names appear on Tuesday, March 15, 2022, being the Identified Date.
- On Wednesday, March 23, 2022, through electronic mode to all the Public Shareholders whose e-mail addresses had been registered with the Depositories/Target Company.
- On Wednesday, March 23, 2022, through speed post to those Public Shareholders who have not registered their e-mail addresses with the Depositories/Target Company, or whose Email Addresses are inactive, and to those Public Shareholders to whom the dispatch of LoF vide electronic mode had bounced.
- Please note that a copy of the LoF is also available on the websites of SEBI at www.sebi.gov.in, BSE at www.bseindia.com, Target Company at www.vegetableindia.com, Registrar at www.purvashare.com, and Manager at www.capitalsquare.in.
- Public Shareholders are required to refer to the Paragraph 8 titled as '**Procedure for Acceptance and Settlement of the Offer**' beginning on page 29 of the LoF in relation to the procedure for tendering their Equity Shares in the Offer.

Schedule of Activities		Original Tentative Schedule		Revised Schedule	
		Day	Date	Day	Date
Date of Public Announcement		Saturday	February 05, 2022	Saturday	February 05, 2022
Date of publication of the Detailed Public Statement in the newspapers		Wednesday	February 09, 2022	Wednesday	February 09, 2022
Last date of filing of the Draft Letter of Offer with SEBI		Wednesday	February 16, 2022	Friday	February 11, 2022
Last date for public announcement for a Competing Offer#		Thursday	March 03, 2022	Thursday	March 03, 2022
Last date by which SEBI's observations on the Draft Letter of Offer will be received (in the event SEBI has not sought clarification or additional information from the Manager)		Thursday	March 10, 2022	Wednesday	March 11, 2022
Identified Date*		Monday	March 14, 2022	Tuesday	March 15, 2022
Date by which the Letter of Offer will be dispatched to the Public Shareholders whose names appear on the register of members on the Identified Date		Tuesday	March 22, 2022	Wednesday	March 23, 2022
Last date by which the committee of the independent directors of the Target Company is required to give its recommendation to the Public Shareholders for this Offer		Friday	March 25, 2022	Monday	March 28, 2022
Last date for upward revision of the Offer Price and / or the Offer Size		Monday	March 28, 2022	Tuesday	March 29, 2022
Date of publication of opening of Offer public announcement in the newspapers in which the Detailed Public Statement had been published		Monday	March 28, 2022	Tuesday	March 29, 2022
Date of commencement of Tendering Period		Tuesday	March 29, 2022	Wednesday	March 30, 2022
Date of closing of Tendering Period		Monday	April 11, 2022	Tuesday	April 12, 2022
Last date of communicating the rejection/ acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders		Wednesday	April 27, 2022	Thursday	April 28, 2022
Last date for issue of post-offer advertisement		Thursday	May 05, 2022	Friday	May 06, 2022

Note: The above timelines are indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations) and are subject to receipt of requisite approvals from various statutory/ regulatory authorities and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.

There has been no competing offer.

*Identified Date is only for the purpose of determining the names of the Public Shareholders to whom the LoF would be sent. All the public shareholders (registered or unregistered) of the Equity Shares (except the Acquirers and the parties to the SPA) are eligible to participate in this Offer any time before the closure of this Offer.

- The copies of the inspection documents as specified under Paragraph 13 titled as 'Documents for Inspection' beginning on page 38 of the LoF will be available for inspection at the registered office of the Manager, CapitalSquare Advisors Private Limited, located at 205-209, 2nd Floor, AARPEE Center, MIDC Road No. 11, CTS 70, Andheri (East), Mumbai - 400093, Maharashtra, India, any working day between 10:00 a.m. (Indian Standard Time) and 5:00 p.m. (Indian Standard Time) during the Tendering period i.e., commencing from Wednesday, March 30, 2022 to Tuesday, April 12, 2022.
- The Acquirers accept full responsibility for the information contained in this Advertisement and for the fulfillment of their obligations laid down in the SEBI (SAST) Regulations. A copy of this Advertisement shall also be available on website of the SEBI accessible at www.sebi.gov.in, BSE accessible at www.bseindia.com, Target Company accessible at www.vegetableindia.com, Registrar accessible at www.purvashare.com, and Manager accessible at www.capitalsquare.in.
- The capitalized terms used in this Advertisement shall have the meaning assigned to them in the Offer Documents, unless otherwise specified.

Issued by the Manager to the Offer on behalf of the Acquirers

CAPITALSQUARE ADVISORS PRIVATE LIMITED
205-209, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East),
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Email Address: tannoy.banerjee@capitalsquare.in
pankita.patel@capitalsquare.in;
Website: www.capitalsquare.in;
Contact Person: Mr. Tannoy Banerjee/ Ms. Pankita Patel;
SEBI Registration Number: INM000012219;
Validity: Permanent;
Corporate Identification Number: U65999MH2008PTC187863

On behalf of the Acquirers
Sd/
Yatin Gupta

Date: Monday, March 28, 2022
Place: Mumbai